

## AMENDMENTS TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES

12.31 hrs.

**The Minister of State in the Ministry of Home Affairs** (Shri B. N. Datar): I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of Notification No. S.O. 494 dated the 7th March, 1959, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954 [Placed in Library, See No. LT-1281/59.]

## AMENDMENTS TO CUSTOMS AND CENTRAL EXCISE DUTIES REFUND (BRAND RATES) RULES

**The Deputy Minister of Finance** (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944 a copy of each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958 —

- (i) GSR No 228 dated the 28th February, 1959
- (ii) GSR No 229 dated the 28th February, 1959
- (iii) GSR No 230 dated the 28th February, 1959

[Placed in Library See No LT-1282/59]

## NOTIFICATIONS UNDER SEA CUSTOMS ACT

**Shri B. R. Bhagat:** I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 a copy of each of the following Notifications

- (i) GSR No 232 dated the 28th February, 1959
- (ii) GSR No 233 dated the 28th February, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958 [Placed in Library, See No LT-1283/59]

## BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs** (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that in accordance with the order of discussion and voting of Demands for Grants announced by me on 9th March, 1959, business for the week commencing 16th March will consist of discussion and voting of Demands for Grants in respect of the —

- (1) Department of Atomic Energy;
- (2) Ministry of External Affairs;
- (3) Ministry of Education;
- (4) Ministry of Law;
- (5) Ministry of Home Affairs, and
- (6) Ministry of Irrigation and Power

**Shri Panigrahi (Puri)** You told us the other day that every week there will be a "No-Date-Yet-named Motion" There is no such motion for the next week

**Mr Speaker:** But it was agreed that so long as the Demands for Grants are discussed, we will have to sit till 6 o'clock every evening. Thereafter, the hon. Members will find it difficult to have any more discussion. Therefore, in exceptional circumstances we do not allow such a motion

**Shri D. C. Sharma (Gurdaspur):** Are we sitting up to 6 o'clock today?

**Mr Speaker:** Today is not a budget day. We agreed to sit till 6 o'clock only on budget days. Therefore, we will disperse at 5 o'clock today

**Shri Satya Narayan Sinha:** So, non-official business will be taken up at 2.30 P.M.

**Mr. Speaker:** Yes, and then we will disperse at 5 P.M.

**Shri Naushir Bharucha (East Khandesh):** May I point out that in the Revised List of Business circulated to

[Shri Naushir Bharucha]

as it is stated that the Private Members' business will be taken up from 3.30 P.M. to 6 P.M.

Mr. Speaker We will take up Private Members' business one hour earlier

Shri Naushir Bharucha: Those hon Members who wanted to speak at 3.30 P.M. will be misguided

Mr. Speaker: We will take up non-official business at 2.30 P.M.

12.53 hrs.

CHARTERED ACCOUNTANTS  
(AMENDMENT) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Satish Chandra on the 12th March 1959, namely

"That the Bill further to amend the Chartered Accountants Act 1949, as passed by Raya Sabha, be taken into consideration"

The time allotted is four hours, out of which 24 minutes have already been taken Shri Narasimhan will continue his speech

Shri Narasimhan (Krishnagiri)  
Before we consider this amending Bill thoroughly, it is desirable to have just a glimpse of the history of the enactment. As I was telling the House yesterday, this was introduced on the last day of the Constituent Assembly. Here I would like to read a portion from the Statement of Objects and Reasons appended to that Bill, for the information of not only the Minister but the entire House. It says

"These arrangements have, however, all along been intended to be only transitional, to lead up to a system in which such accountants will, in autonomous association of themselves, largely assume the responsibilities involved in the discharge of their public duties by securing maintenance of the requisite standard of professional qualifications, discipline and conduct, the control of the Central Government being confined to a very few specified matters."

The second paragraph of the Statement of Objects and Reasons says.

"The Bill seeks to authorise the incorporation by statute of such an autonomous professional body and embodies a scheme which is largely the result of a detailed examination of the whole position by an ad hoc expert body constituted for the purpose, after taking into account the views expressed by the various Provincial Governments and public bodies concerned."

Therefore the very first object was to see that the governmental control was confined to a very few specific matters. My claim is that the amendment now proposed is not to have power for any specific matter. Under the amendment now proposed power, unlimited power—I would not say literally unlimited power—is taken by the Government and, in my opinion that is not what we should do after such an efflux of time. It is not progress but the opposite of it.

Then I wish to refer to the speech of Shri K C Neogy when this measure was before the Constituent Assembly. I shall read only one paragraph from his speech, where he says:

"The Council will be composed of persons elected on a regional basis and some nominees of the